

(a) the names of State Head quarters in the country where there is no High Court or its Bench;

(b) whether Bhopal, capital of Madhya Pradesh, had no Bench of High Court and if so, the reasons therefor; and

(c) whether the State Government have submitted any proposal for setting up of a Bench of High Court in Bhopal and if so, the action taken in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Itanagar, Gandhinagar, Trivandrum, Bhopal, Aizawl and Bhubaneswar.

(b) and (c). The principal seat of Madhya Pradesh High Court is at Jabalpur; two permanent Benches thereof are at Indore and Gwalior. The Government of Madhya Pradesh had proposed establishment of two more Benches at Bhopal and Raipur. The Jaswant Singh Commission examined the proposal and recommended establishment of one Bench at Raipur. The State Government were requested for views/comments on the recommendations of the Commission in consultation with the Chief Justice of the High Court. No reply has been received.

[English]

Advance by Reserve Bank of India to States

383. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of FINANCE be pleased to state:

(a) whether some States are facing the problem of ways and means difficulties and therefore had requested to permit an increase in availability of ways and means advance from the Reserve Bank of India;

(b) if so, the names of the States who have made request in this regard; and

(c) the steps taken to grant the request of those States?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). During the current financial year (1989-90) some States have faced ways and means problem. Two States viz. Nagaland and Tamil Nadu have requested the Ministry of Finance to increase their ways and means limits with the Reserve Bank of India. As the ways and means limits of the State Governments with the Reserve Bank of India were last revised from 1st March, 1988, further revision is not contemplated at this stage.

Retrenched Employees of the Bauxite Project of BALCO

384. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the approximate number of workers and employees retrenched due to the closure of the Bauxite Project of Bharat Aluminium Company Limited at Gandhamardan in Orissa;

(b) whether any arrangement has been made to provide suitable jobs elsewhere to the retrenched workers and employees; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The number of regular employees and the number of Nominal Muster Roll Workers of Gandhamardan Bauxite Project of Bharat Aluminium Company Ltd. who have been retrenched is 42 and 38 respectively.

(b) and (c). Since Bharat Aluminium

Company Ltd. is overstaffed, it has not been possible to absorb the retrenched employees/workers of the Gandhamardan Bauxite Project in the other existing Units of the Company. Accordingly, Public Sector Undertakings like SAIL, Oil India Ltd., NALCO, Indian Rare Earths Ltd., Indian Oil Corporation Ltd., South Eastern Coal Fields Ltd., Hindustan Zinc Ltd. and Fertilizer Corporation of India Ltd. and certain State Government Undertakings operating in the State of Orissa have been requested to absorb the retrenched employees/workers of the Gandhamardan Bauxite Project in their organisations on humanitarian grounds to the extent possible.

International Tourist Beach Resort at Belekere in Karnataka

385. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government had a proposal to set up an International Tourist Beach Resort at Belekere in North Kanara district in Karnataka; and

(b) if so, the steps taken in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Yes, Sir.

(b) The proposal has not been considered by the Department to the non-availability of suitable land for the project.

Introduction of Indian Judicial Service

386. SHRI P.C. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to form Indian Judicial service;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The 11th Law Commission in its 116th Report had recommended the formation of All India Judicial Service. The proposal did not, however, find favour in the Chief Justices' Conference held in October, 1988. Most of the States, whose comments have been received on the subject, have opposed the formation of such service. As such, the proposal for creation of All India Judicial Service has been dropped.

Declaration of Elaveezha Poonchira Centre of Kerala as a National Tourist Centre

387. SHRI P.C. THOMAS: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Government propose to explore the possibility of declaring Elaveezha Poonchira Centre in Kerala as National Tourist Centre; and

(b) if so, the time by which the decision is likely to be taken?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). It is not the practice of the Central Department of Tourism to declare any place of tourist interest as a National Tourist Centre. However, the Department of Tourism provides financial assistance for the development of tourist infrastructure in the State based on specific proposals received from the State Governments.